HIGH COURT OF UTTARAKHAND AT NAINITAL NOTICE- 07

All the Advocate's clerks who are registered up to 31-03-2022 may submit their applications for renewal of their registration for the next financial year i.e. 01-04-2022 to 31-03-2023 by 15-03-2022.

Applicants desirous of being registered as Advocate Clerks may also submit their duly filled application forms.

Those registered Advocate's clerks who wish to obtain a new Identity/Accreditation Card, as the present card is ruined/mutilated can obtain the same by depositing the requisite fee along with 01 pass-port size photograph and surrendering the ruined/mutilated Identity/Accreditation Card.

Application for renewal and fresh application forms for registration may be submitted in Admin.B Section of this Court on or before 15-03-2022 till 5 p.m.

sd/-

Dated: 08.03.2022

Registrar General

No. 1153 /UHC/IV/Admin. B/2006

Dated: 08th March, 2022.

Copy to:

- 1. President/Secretary, High Court Bar Association, Nainital.
- 2. Notice Boards of High Court and Bar Association.
- 3. Deputy Registrar, Listing Section for necessary action.
- 4. I/C NIC, High Court of Uttarakhand, Nainital with request to upload it on the website of the Hon'ble High Court.

5. Guard File.

eputy Registrar

HIGH COURT OF UTTARAKHAND AT NAINITAL APPLICATION FOR REGISTRATION AS ADVOCATE'S CLERK FOR 2022-23

		Affix	
1.	Name of the applicant	recent	
2.	Name of Father/Husband	photograph	
3.	Qualification		
4.	Date of Birth		
5.	Name, enrolment number and complete address of the Advoca	te who has	
	engaged him/her		
6.	Date of engagement		
7.	Present Address of the applicant		
8.	Permanent Address of the applicant		
	······································		
9.	Mobile/Phone No		
	Declaration:-		
	That the applicant does not suffer from the following disqualifications:-		
	(i) Convicted for an offence involving moral turpitude or implying	a defect of	
	character.		
	(ii) An undischarged insolvent.		
	(iii) Ever been declared a tout.		
	(iv) Suffering from any contagious or infectious disease.		
Date: Signature of the		Applicant	
Qualifications for Advocate Clerk 1. Is a citizen of India;			

- 2. Has completed the age of 21 yrs;
- 3. Has passed High School Examination or an examination equivalent thereto;
- 4. Has proficiency in Hindi and English languages;
- 5. Has worked for atleast 2 yrs with any Advocate in the High Court and possesses certificate issued by the Advocate.

Note: The following documents have to be submitted by the applicant along with application form:

- Two passport-size photographs besides the one affixed above.
 Proof of date of birth.*
- 3. Certificate in support of educational qualification.*
- 4. Certificate in support of address.*
- 5. Certificate from the Advocate who has engaged the applicant (under Rule 5 (re-amended) and Rule 9(4) of Chapter XXVI of High Court Rules, 1952) regarding experience of two-year
- 6. Receipt of fee (to be deposited in Cash Section by tender).

(*Copies of the above documents should be duly attested by the concerned Advocate.)

/Ms	
Signature	
Name/Address.	N .
of the Advocate	
	Signature Name/Address. of the Advocate